

ITEM NO.20

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).720/2023

DRUK FUELS LIMITED

Petitioner(s)

VERSUS

THE STATE OF MEGHALAYA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.132844/2023-STAY APPLICATION)

WITH

SLP(C) No. 15310/2023 (XIV)

(IA No.134604/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 21-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. N.K. Kaul, Sr. Adv.
Ms. Bani Dikshit, Adv.
Ms. Noor Rampal, AOR

Mr. Chinmoy Pradip Sharma, Sr. Adv.
Mr. S P Mahanta, Sr. Adv.
Mr. Amarjeet Singh, AOR
Mr. Irfan Hasieb, Adv.
Mr. Krishnajyoti Deka, Adv.
Mr. Rishabh Munjal, Adv.

For Respondent(s) Ms. Raveesha Gupta, Adv.
Ms. Garima Jain, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No.15310/2023

1. Heard learned Senior Counsel appearing on behalf of the petitioner.
2. Issue notice, returnable on 22.09.2023.
3. Dasti, in addition, is permitted.

4. Liberty is granted to the petitioner to serve the respondents through standing counsel.

5. Liberty is also granted to the caveator - Monu Kumar to seek his impleadment and file the counter affidavit.

6. Meanwhile, demolition of coke plants, as directed by the Deputy Commissioner, East Jaintia Hills District shall remain stayed. However, the said Deputy Commissioner shall be at liberty to seal the coke plants' premises which shall remain non-operational.

Writ Petition(C)No.720/2023

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(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)